



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ५, अंक ४]

सोमवार, फेब्रुवारी २५, २०१९/फाल्गुन ६, शके १९४०

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असाधारण क्रमांक ४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) (Amendment) Bill, 2019 (L.C. Bill No. I of 2019), introduced in the Maharashtra Legislative Council on the 25th February 2019, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

L. C. BILL No. I OF 2019.

A BILL

*further to amend the Maharashtra Agricultural Universities
(Krishi Vidyapeeths) Act, 1983.*

Mah.
XLI of
1983.

WHEREAS it is expedient further to amend the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) Act, 1983, for the purposes hereinafter appearing; it is hereby enacted in the Seventieth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) (Amendment) Act, 2019. Short title.

Amendment
of section 17
of Mah. XLI
of 1983.

2. In section 17 of the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) Act, 1983, in sub-section (1), in clause (a), for sub-clause (ii), the following sub-clause shall be substituted, namely :—

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XLI of
1983.

“ (ii) the Director General, Indian Council of Agricultural Research, New Delhi ; or his nominee from amongst the following :—

(A) a person who is retired as Director General, Indian Council of Agricultural Research, New Delhi ; or

(B) the Chairman, Agricultural Scientists Recruitment Board (ASRB), New Delhi ; or

(C) the Director, Indian Agricultural Research Institute (IARI), New Delhi ;” .

STATEMENT OF OBJECTS AND REASONS.

Sub-section (1) of section 17 of the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) Act, 1983 (Mah. XLI of 1983) provides for appointment of Vice-Chancellor. Clause (a) of sub-section (1) of the said section 17 provides that, there shall be a Committee to recommend suitable names to the Chancellor for appointment of Vice-Chancellor. As provided in sub-clause (ii), the Director General, Indian Council of Agricultural Research, New Delhi is one of the member of the said Committee. The Director General, Indian Council of Agricultural Research, New Delhi, is also the Secretary of the Department of Agriculture Research and Education (DARE), Government of India. The post of the said Director General is a single post having jurisdiction all over the India and such as it becomes difficult for the Director General to get sufficient time to work on such Committee.

2. Considering the work-load of the Director General, and to ensure that the selection process of Vice-Chancellor of the Agricultural Universities (*Krishi Vidyapeeths*) is expedited, it is considered expedient to provide that the Director General may either himself or through his nominee who is retired Director General, Indian Council of Agricultural Research, New Delhi or the Chairman, Agricultural Scientists' Recruitment Board (ASRB), New Delhi or the Director, Indian Agricultural Research Institute (IARI), New Delhi, shall be a member on the Committee for suggesting suitable names to the Chancellor for appointment of the Vice-Chancellor. For the said purpose, it is considered expedient to amend section 17 of the said Act, suitably.

3. The Bill intended to achieve the above objectives.

Mumbai,
Dated the 8th February 2019.

CHANDRAKANT (DADA) PATIL,
Minister for Agriculture.